

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA Nos.183/2017 and 195/2017  
IN  
CP (IB) No. 50/Chd/Hry/2017**

**In the matter of:**

Sahara Fincon Private Ltd.                      ...Financial Creditor.

Vs.

Tirupati Ceramics Ltd.                      ... Corporate Debtor/Respondent

Present:     Mr. Yash Pal Gupta and Mr. Hitesh Sachar, Advocates  
                  for the applicant.  
                  Mr. Manish Jain and Ms. Divya Sharma, Advocates for  
                  the respondent.  
                  Mr. Amit Sharma, IRP.

**CA No.183/2017**

Learned counsel for the erstwhile management has stated that full cooperation has been extended to the Resolution Professional and all required documents have been handed over to him. Even possession of the premises has been surrendered to the Resolution Professional as per Panchnama duly signed by the Resolution Professional on 22.11.2017.

In view of the above, the application stands disposed of.

**CA No.195/2017**

Notice of the application and copy thereof has already been furnished to the learned counsel for the Resolution Professional. Reply

to the application, if any, be filed within two weeks with copy advance to the counsel opposite. List the matter for arguments on 13.12.2017.

Sd/-  
(Chief Justice M.M. Kumar)  
President, NCLT  
Camp at Chandigarh.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

November 30, 2017  
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